

them various concessions/relaxations in credit facilities.

NRIs Export Oriented Units

10483. SHRI VAMANRAO MAHADIK: Will the Minister of FINANCE be pleased to state:

(a) whether Non-Resident Indians had applied for various Export Oriented/Import substitute Industrial Units with equity participation;

(b) the criteria or specified limits of investment by NRI; and

(c) the investments made by NRIs during the last two years?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Yes Sir.

(b) NRI investments in bank deposits are permitted to individuals under the FCNR/NRE Schemes freely. Non-repatriable investments are allowed in most cases upto 100%. The levels permitted on repatriable basis generally depend upon the priority of the activity and merits of the case.

There is a limit of 5% for Portfolio investments. Direct investments in industrial ventures is permissible under various schemes, including the 74% and 40% Scheme.

(c) The total investments made by Non-Resident Indians as on 31.1.90 in inclusive of bank deposits amounted to nearly Rs. 19,000 crores, cumulatively.

[*Translation*]

Vacant Posts of SCs/STs in Nationalised Banks

10484. SHRI K.D. SULTANPURI: Will the Minister of FINANCE be pleased to state the category-wise, number of posts reserved for people belonging to Scheduled Castes/Scheduled Tribes lying vacant in each nationalised bank for the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) The backlog in recruitment in respect of posts reserved for Scheduled Caste/Scheduled Tribe, as at the end of the years 1987, 1988 and 1989 as reported by the 20 nationalised banks is given below.